

PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA

SUB: TELANGANA STATE JUDICIAL ACADEMY, SECUNDERABAD - Training Programme - Nomination of Chairmen of Juvenile Justice Board for Training Programme from 25.10.2021 (Monday) to 29.10.2021 (Friday) from 10.00A.M to 5.00 P.M at Telangana State Judicial Academy, Secunderabad -
- ORDERS - ISSUED.

READ: 1. Letter ROC No.877/2021/TSJA-Sec'bad, dated 16.10.2021 from the Director, Telangana State Judicial Academy, Secunderabad.
2. Letter ROC No.877/2021/TSJA-Sec'bad, dated 18.10.2021 from the Director, Telangana State Judicial Academy, Secunderabad.

ORDER ROC.No.3384/2021-B.SPL., DATED:20.10.2021.

The High Court is pleased to pass the following Orders:

The following Judicial officers mentioned in Column No.2, who are working in the Juvenile Justice Courts in the State of Telangana are hereby nominated to undergo the Training Programme from 25.10.2021 (Monday) to 29.10.2021 (Friday) from 10.00 A.M to 5.00 P.M at Telangana State Judicial Academy, Secunderabad and directed to handover charge of their post(s) to the officers mentioned against their names in Column No.3, and proceed to report before the Director, Telangana State Judicial Academy, Secunderabad, on 25.10.2021 by 8.30 A.M for attending the said Training Programme.

SL. NO.	NAME OF THE NOMINATED OFFICER WITH DESIGNATION	PRESIDING OFFICER OF THE COURT PLACED IN FULL ADDITIONAL CHARGE
(1)	(2)	(3)
1.	MS. MANJULA SURYAWAR, Prl.Junior Civil Judge (Juvenile Court)- cum-Judicial Magistrate of First Class, Adilabad.	Special Judicial Magistrate of First Class, (Mobile) for trial of cases under PCR Act-cum-I Additional Junior Civil Judge, Adilabad.
2.	SMT. G.RADHIKA, V Addl. Chief Metropolitan Magistrate, (Juvenile Court), Hyderabad.	VII Additional Chief Metropolitan Magistrate, Hyderabad.
3.	SMT. ARPITHA MARAM REDDY, I Addl. Junior Civil Judge (Juvenile Court)-cum-I Addl. Judicial Magistrate of First Class, Karimnagar.	Special Judicial Magistrate of First Class for trial of cases under Prohibition and Excise Act- cum-IV Additional Junior Civil Judge, Karimnagar.
4.	SMT. SANTHI SONI NOOTHAKKI, I Addl. Junior Civil Judge (Juvenile Court) -cum-I Addl. Judicial Magistrate of First Class, Khammam.	II Additional Junior Civil Judge - cum- II Additional Judicial Magistrate of First Class, Khammam.

5.	SMT. SURAMPUDI SRI DEVI, Prl.Junior Civil Judge (Juvenile Court)- cum-Judicial Magistrate of First Class, Mahabubnagar.	Special Judicial Magistrate of First Class, Excise Court -cum- II Additional Junior Civil Judge, Mahabubnagar.
6.	SRI J.HANUMANTHA RAO, Special Judicial Magistrate of First Class, Excise Court -Cum-III Additional Junior Civil Judge, Sangareddy, Medak District is holding full additional charge of the post of Additional Junior Civil Judge (Juvenile Court), Sangareddy, Medak District.	Prl. Junior Civil Judge -Cum- Judicial Magistrate of First Class, Sangareddy, Medak District.
7.	SMT. B.SOJANYA, Prl.Junior Civil Judge (Juvenile Court)- cum-Judicial Magistrate of First Class, Nalgonda.	Judicial Magistrate of First Class, Special Mobile Court (PCR) -Cum- I Additional Junior Civil Judge, Nalgonda.
8.	MS. SOUNDARYA KUSHANAPALLI, I Additional Junior Civil Judge (Juvenile Court)-cum- I Addl.Judicial Magistrate of First Class, Nizamabad.	Judicial Magistrate of First Class, Special Mobile Court -Cum- III Additional Junior Civil Judge, Nizamabad.
9.	MS. M.USHASHREE, II Additional Metropolitan Magistrate (Juvenile Court), -cum- II Additional Junior Civil Judge, Cyberabad at L.B.Nagar, Rangareddy District.	IV Additional Metropolitan Magistrate -cum- IV Additional Junior Civil Judge, Cyberabad at L.B.Nagar, Rangareddy District.
10.	SMT. SARITHA MATTA, IV Additional Junior Civil Judge (Juvenile Court)-cum-IV Addl. Judicial Magistrate of First Class, Warangal.	I Additional Junior Civil Judge - Cum-I Additional Judicial Magistrate of First Class, Warangal.

The officers mentioned in Column No.3, will be in full additional charge of the post(s) and also the post for which the nominated officers are holding full additional charge if any, during the period of absence of the above said officers while undergoing the training programme.

In case the officers to whom they have to handover charge are either on leave or not available for any other reason the Unit Heads shall make alternative Incharge arrangements and intimate the same to the High Court.

On return from the said Training Programme, the officers mentioned in Column No.2 will assume charge of their regular post and also the post(s), if any, for which previously they are holding full additional charge from the officers mentioned in Column No.3.

NOTE: The Proceedings is placed in the High Court's Web Site <http://tshc.gov.in> and the downloaded copy from the website is valid for reliving and reporting to the above said Training Programme.


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20/10/21

REGISTRAR (VIGILANCE)

To:

1. The officers and in-charge officers concerned.
 2. The Registrar General and all other Registrar's, High Court for the State of Telangana, Hyderabad.
 3. The Director, Telangana State Judicial Academy, Secunderabad.
 4. **THE PRL. DISTRICT AND SESSIONS JUDGES :**
 - a) Adilabad
 - b) Karimnagar
 - c) Khammam
 - d) Mahabubnagar
 - e) Medak
 - f) Nalgonda
 - g) Nizamabad
 - h) Ranga Reddy
 - i) Warangal
 5. **THE SECTION OFFICERS :**
 - a) Special Officer Section
 - b) Vigilance Cell
 - c) E-Section
 - d) Work Review Cell
 - e) O.P.Cell
 - f) B-Section
 - g) Accounts Section
 - h) Computer Section
 - i) D-Budget Section
 - j) Enquiry Cell.High Court for the State of Telangana at Hyderabad.
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